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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.No.371 of 2008

B.Vallamma                      ....      Applicant

Vs

UOI & Ors.                      ....      Respondents

.....

Order dated - 04-08-2011.

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

AND

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....

Rule 6 of the CAT (Procedure) Rules deals with regard to place of filing of application. It reads as under:

"6. Place of filing application - (1) An application shall ordinarily be filed by an applicant with the Registrar of the Bench within whose jurisdiction -

- (i) the applicant is posted for the time being; or
- (ii) the cause of action wholly or in part, has arisen:

Provided that with the leave of the Chairman the application may be filed with the Registrar of the Principal Bench and subject to the order under Section 25, such application shall be heard and disposed of by the Bench which has jurisdiction over the matter.


(2) Notwithstanding anything contained in sub-rule (1), a person who has ceased to be in service by reason of retirement, dismissal or termination of service may at his option file an application with the registrar of the Bench within whose jurisdiction such person is ordinarily residing at the time of filing of the application."

In the present case all the Applicants who are the widow, son and daughter of Late Bada Butchayya are residing at

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Tulisigam Village Dharmapuram post office, Ichapuram Mandal,  
Srikakulam District of Andhra Pradesh, which is out side the  
jurisdiction of this Tribunal. They have filed this Original  
Application seeking certain benefits of Late Bada Butchayya from  
Respondents who are located in the State of West Bengal and  
Uttar Pradesh. Therefore, the cause of action has neither arisen  
wholly or in part to enable this Bench of the Tribunal to entertain  
this OA. Hence this Bench of the Tribunal lacks jurisdiction to  
decide the grievance of the applicant. After hearing Learned  
Counsel for both sides, this OA stands dismissed due to lack of  
jurisdiction. No costs.

  
(A.K.PATNAIK)  
Member (Judl.)

  
(C.R.MOHAPATRA)  
Member (Admn.)